

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1499/1998

New Delhi, this the 1st Day of January, 2001

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Hon'ble Shri V.K. Majotra, Member(A),
Hon'ble Shri Shanker Raju, Member(J),

1. Shri Dulichand S/o Late Kaliram,
R/o Type II/43, Minto Road, Delhi.
2. Shri Jaiprakash S/o Late Sh. Attar Singh
R/o G-1, East Vinod Nagar, Delhi-91.
3. Shri Brahm Prakash S/o Shri Dalchand,
3244, Arya Pura, Subzi Mandi, Delhi.
4. Smt. Mayawatti U/o Sh. Premchand,
R/o Shahbad, Muhamdpur, Palam, Delhi.

....Applicants.

(By Advocate:Shri S.K. Sinha)

Versus

1. Union of India through
the Secretary, Govt. of India,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.
2. The Director Geeneral of Health Services,
Nirman Bhawan,
New Delhi.
3. The Secretary, Govt. of India,
Ministry of Finance,
North Block, New Delhi.
4. The Principal and Medical Superintendents
Lady Hardings Medical College and Sucheta
Kriplani Hospital, Bhagat Singh Marge,
New Delhi.

....Respondents.

(By Advocate:Shri D.S.Jagotra)

O R D E R(Oral)

V.K. Majotra, Member(A)

The applicants, four in number, are working as Tailors in Lady Hardings Medical College and Sucheta Kriplani Hospital under Respondents No.1, 2 and 4 for the last 7 to 27 years. They are aggrieved that they have been denied the pay scales of Tailors recommended by the 3rd Pay Commission and adopted for Tailors in the Ministry of Welfare and Directorate of

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Rehabilitation, Ministry of Information and Broadcasting and CPWD. Their representations in this regard have not borne any fruit.

2. Shri D.S. Jagotra, learned counsel of the respondents has filed copy of Memo No.FVC/Court-5/98 dt. 23.10.2000 informing that the anomaly of pay scales of Tailors in the Central Government Hospital is under consideration of the Anomaly Committee of Ministry of Health and Family Welfare and a decision in this regard taken by the Anomaly Committee will be made applicable in the case of the applicant.

3. In our view, now that the Anomaly Committee of Ministry of Health and Family Welfare is seized of the matter, the present OA can be disposed of with direction to the Ministry of Health and Family Welfare to arrange consideration by and formulation of recommendations of the Anomaly Committee in the matter of promotional avenues of the applicants and take a decision themselves within a stipulated period. Thus Respondent No.1, Secretary, Ministry of Health and Family Welfare is directed to have the proceedings before the Anomaly Committee expedited and finalise decision on the anomaly in question within a period of four months from communication of this order. In case the applicants remain aggrieved by respondents' decision, they will have liberty for redressal of their grievance. No costs.

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
(V.K. Majotra)
Member(A)

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